

(b) whether prosecution was launched against them: if so, with what result; and

(c) whether the said Ferro Alloys Corporation had contributed to the funds of the various political parties in violation of the Companies Act or under a wrong/misleading interpretation of the Act given by the erst-while Government at the centre; if so, the amount of donations with dates?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) and (b). During the last five years except what is stated in answer to part (c), no major violation of the Companies Act by the company warranting prosecution has come to the notice of the Department and no prosecution was therefore launched against the company and its directors.

(c) M/s Ferro Alloys Corporation Ltd. made payments to All India Congress Committee for advertisements in souvenirs issued or to be issued by that party and the available details are as follows:

Amount paid during the  
company's financial year  
ended on 31-12-75 — Rs. 50,000

Amount paid during 1-1-77  
to 31-3-77 .. Rs. 7,00,000.

Show cause notice for violating Sec. 293 A of the Companies Act, 1956 has been issued to the company in this regard and the Company's reply is under consideration.

#### **Proceedings of M.R.T.P. Commission and Fixation of Tyre Prices**

1128. **DR. V. A. SEYID MUHAMMAD:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the general code of conduct for members of the automotive industry in India

did not relate to fixing the basic net price of tyres;

(b) whether there is no objection in various tyre companies agreeing to raise prices of tyres which are not of identical types; and

(c) whether it is because of these loopholes that the MRTP Commission had to drop the proceedings as reported in Financial Express dated 7th February, 1978 against tyre prices in concert with each other?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) This question was raised before the Monopolies and Restrictive Trade Practices Commission by the Registrar of Restrictive Trade Practices in a notice issued to eight undertakings. The Commission in its order did not go into this question since it was not necessary to do so in deciding the main issue.

(b) If companies agree to raise prices of tyres in concert which are not of identical types and which will have the effect of preventing, distorting or restricting competition in any manner including bringing about manipulation of prices, such an action will be objectionable.

(c) No, Sir.

#### **R.P.F. Association**

1129. **SHRI MOHD. HAYAT ALI:** Will the Minister of RAILWAYS be pleased to state:

(t) whether the Association of the Railway Protection Force employees have urged upon the Railway Ministry to remove the disparity of annual per capita expenditure between R.P.F. men and their counterparts Policemen and other Railway Employees; and

(b) if so, what steps Government propose to take to bring at par the R.P.F. men in all the amenities enjoyed by their counterpart Policemen and other Railway Employees?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The information is being collected and the same will be laid on the table of the Lok Sabha.

12.00 hrs.

**ANNOUNCEMENT BY THE SPEAKER RE. SITTING OF THE HOUSE FOR PRESENTATION OF THE BUDGET**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a Motion about the stark famine in Mizoram.

MR. SPEAKER: I have allowed a Calling Attention for tomorrow.

SHRI JYOTIRMOY BOSU: Can I make a submission? People are suffering.

MR. SPEAKER: No. I have allowed it for Calling Attention tomorrow.

I have to make an announcement.

Before we take up the next item. I would like to inform the House that as is customary, the House would adjourn for half an hour at 4-30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

Now, Papers to be laid on the Table.

12.02 hrs.

**PAPERS LAID ON THE TABLE**

REPORTS OF HINDUSTAN LEVER LTD, BOMBAY, M/S RALLIS INDIA LTD., BOMBAY ETC, ETC, UNDER MRTP ACT, 1969 AND COMPANIES UNPAID DIVIDENT (TRANSFER TO GENERAL REVENUE ACCOUNT OF THE CENTRAL GOVERNMENT) RULES, 1978.

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI

SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy each of the following Reports (Hindi versions) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

\* (i) Report under section 22(3)(b) of the said Act in the case of M/s. Hindustan Lever Limited, Bombay and the Order dated the 6th March, 1974 of the Central Government thereon.

\*\* (ii) Report under section 22(3)(b) of the said Act in the case of M/s. Rallis India Limited, Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.

\*\*\* (iii) Report under section 22(3)(b) of the said Act in the case of M/s. WIMCO Limited, Bombay for establishment of a new undertaking for manufacture of industrial explosives and the Order dated the 28th February, 1977 of the Central Government thereon.

\*\*\* (iv) Report under section 22(3)(b) of the said Act, in the case of M/s. Maharaja, Shree Umaid Mills Limited, Pali Marwar (Rajasthan) for establishment of a new undertaking for manufacture of industrial explosives and accessories and the Order dated the 28th February, 1977, of the Central Government thereon.

@ (v) Report under section 22(3)(b) of the said Act in the case of M/s Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated

\*English version of the Report was laid on the Table on the 26th March, 1974.

\*\*English version of the Report was laid on the Table on the 4th March, 1976

\*\*\*English version of the Report was laid on the Table on the 2nd August, 1977.

@English version of the Reports was laid on the Table on the 6th December, 1977.